

Sardar Swaran Singh: We have placed an order with the State Trading Corporation and they are getting it from different mines in the Gua region

Shri Panigrahi: May I know whether the Minister is aware that the State Trading Corporation is having all its requirements from only one firm, Bird & Co and not all the mining interests?

Sardar Swaran Singh: I could not say which are the particular firms from which the State Trading Corporation have arranged supplies. Presumably it is for the State Trading Corporation to select its source and at the best possible terms.

Shri Supakar: What is the cost of transport of the iron ore from the Gua region to the Rourkela steel plant?

Sardar Swaran Singh: I am afraid I have not got the figure. If separate question is tabled, I can collect the information.

Shri Ansar Harvani: May I know what commission the State Trading Corporation is earning by way of getting supplies from the mines and giving it to the Rourkela steel plant?

Mr. Speaker: The State Trading Corporation is a corporate body, an autonomous one. I won't allow questions relating to such details as the commission it gets.

Shri Ansar Harvani: It is only information as to what commission it is getting. If we get it directly from the mines, we will not have to pay commission.

Mr. Speaker: All that may be all right. Hon. Members must have been more careful. Let them bring an amendment and scrap the State Trading Corporation if they are not satisfied.

Some Hon. Members: No, no.

Mr. Speaker: There are differences of opinion. I am not going to allow questions relating to such minute details.

Shri Vinya Charita Shukla: May I know what is the specific reason because of which the Barsua mines could not be ready in time to supply iron ore to the Rourkela Steel plant?

Sardar Swaran Singh: Delay in the necessary equipment being erected in time.

Shri Surendranath Dwivedy: May I know when the Barsua mine would be ready?

Sardar Swaran Singh: It is expected that it will be ready within a few months, may be by March or April, or even a little earlier in 1960.

Shri T. B. Vittal Rao: The hon. Minister said that the equipment is already there. Where is the delay in installing the equipment?

Sardar Swaran Singh: When did I say that the equipment is there? Even if the equipment is there, it takes time for their installation. The hon. Member is familiar with development of mines and the work that is required. There are the civil works, there is the ore-handling plant. A number of things have to be undertaken. As indicated earlier, the total cost is Rs 65 crores. It is not putting a ladder or something.

Bifurcation of Bombay State

Shri Ram Krishan Gupta:

Sardar Iqbal Singh:

Shri Ajit Singh Sarhadi:

Shri Shree Narayan Das:

Shri Prakash Vir Shastri

Shri Harish Chandra

Mathur:

Shri S. M. Banerjee:

*80. **Shri Panigrahi:**

Shri Assar:

Shri Vajpayee

Pandit D. N. Tiwary:

Shri P. C. Borooah:

Shri Bibhuti Mishra:

Shri Supakar

Dr. Ram Subhag Singh:

Shri Achar:

Will the Minister of Home Affairs be pleased to refer to the statement

of the Prime Minister made on the 11th September, 1959, during press conference and state at what stage is the question of bifurcating Bombay State?

The Minister of Home Affairs (Shri G. B. Pant): The matter has not yet come before Government officially

Shri Ram Krishan Gupta: May I know the time by which the final decision in this regard will be taken and separate Gujarat and Maharashtra States will be formed?

Mr. Speaker: The matter has not yet come before the Government at all

Shri G. B. Pant: When the time is mature and opportune for it

Mr. Speaker: Next question

A number of hon. Members rose—

Shri Vajpayee: This is an important question

Mr. Speaker. Hon Members are aware of the constitutional procedure They must make a move Then it will come to the Government here They will take a decision The hon Minister has said that no such thing has come up to the Government

Shri M. L. Dwivedi: The hon Prime Minister has made statements in this connection on several occasions

Shri Nath Pai: May I bring to the notice of the hon Home Minister that there are authoritatively revealed reports saying that the Bombay Government is going to introduce a Bill regarding the bifurcation of this State scheduled for this session and secondly, that the Bombay Government have already appointed two committees for division of personnel and assets of the State May I know whether the hon. Minister would make a statement regarding these two, which are official statements from the Government of Bombay?

Mr. Speaker: The hon. Member is giving information. It is not a question.

Shri Nath Pai: This could not have been done without the sanction of the Home Minister

Mr. Speaker: Order, order. What is the object of this? The hon. Minister will see that a number of hon. Members are interested in it. If he has any more information to give, he will give Otherwise, I will proceed to the next question

Shri G. B. Pant: If questions are put, I will answer them.

Shri Surendranath Dwivedy: This is the question whether on this matter there was any discussion between the Government of Bombay and the Government of India

Mr. Speaker: I wish to suggest this There are a number of questions I am not able to proceed with them Hon Members seem to be very anxious They will pass on chits containing the supplementaries that they want to ask I will pass them on to the hon Minister He will make a statement tomorrow

Shri M. L. Dwivedi: When the Home Minister is prepared to answer, let us put the supplementary questions

Mr. Speaker: All the supplementaries will take away the whole hour

Shri M. L. Dwivedi: Two or three may be allowed

Shri Naushir Bharucha: I want to have information on only one point.

Mr. Speaker: Will the hon. Minister answer Shri Nath Pai's question?

Shri M. L. Dwivedi: I have one supplementary.

Shri G. B. Pant: Well, Shri Nath Pai said that he had received authoritative information to the effect that

the Bombay Government had taken certain steps. So, if he has received authoritative information, it must be correct.

Shri Khadilkar: What stage has now been reached in the process of the bifurcation of Bombay State?

Shri G. B. Pant: The Government has not yet taken up the matter.

Shri Naushir Bharucha: May I know whether the information given by the press, namely that a Bill to amend the States Reorganisation Act will be introduced in Parliament in mid-December, is correct?

Shri G. B. Pant: The Government has not taken any decision to that effect yet.

Shri B. C. Kamble. May I know when the Government proposes to take up this matter? Or, is Government not proposing to take up this matter at all?

Shri G. B. Pant: Government hopes it will be able to take up this matter in due course.

श्री म० ला० द्विवेदी इस सम्बन्ध में प्रधान मंत्री महादय ने दो एक बार बयान दिए हैं, जिससे कई बाना पर प्रकाश पड़ता है। क्या गृहमंत्री जी का प्रधान मंत्री जी को बक्तव्यो का ध्यान है और यदि है, तो इस सम्बन्ध में वह क्या कह सकने है?

श्री गो० ब० पन्त जाकुछ प्रधान मंत्री जी ने कहा है, वह शब्दशः सत्य है।

Shri P. R. Patel: May I know whether a nine-man committee was appointed with the hon Home Minister as one of the members, and may I know what matter was considered by this nine-man committee?

Shri G. B. Pant: The nine-man committee has been studying the question of the reorganisation of the present bilingual State in all its aspects with the connected issues.

Central Pay Commission

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*81. { **Shri Ram Krishan Gupta:**
Sardar Iqbal Singh:
Shri Ajit Singh Sarhadi:
Shri S. M. Banerjee:
Shri Panigrahi:
Shri S. A. Mehdi:
Shri Hem Raj:

Will the Minister of Defence be pleased to state

(a) whether Government have appointed a special committee to consider the applicability of the recommendations of the Central Pay Commission to combatants and enrolled non-combatants in the armed forces,

(b) if so, whether the Committee has submitted its report, and

(c) if so, the main recommendations thereof?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir

(b) and (c) Do not arise, as the orders appointing the Committee have just been issued.

Shri Ram Krishan Gupta: May I know the details of the Central Pay Commission's recommendations which will affect the armed forces?

Mr. Speaker: How can that question be put here?

Shri Krishna Menon: None of the recommendations will affect the armed forces because the combatants and enrolled non-combatants of the defence services are outside the scope of the Pay Commission. That is why this committee has been appointed.

Shri S. M. Banerjee: Since the answer to (a) is yes, may I know the composition of this Committee? Who will be the Chairman of this Committee, and who are the members?

Shri Krishna Menon: The Committee will consist of the representatives of the Ministry of Defence and the Ministry of Finance (Defence), Army Headquarters, Naval Headquarters